GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO. 3521 TO BE ANSWERED ON 11.08.2025

Pollution Caused by LANXESS Industry

3521. SHRI KULDEEP INDORA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether serious lapses have been found during the investigation of complaints of pollution and violation of the conditions of operating approval of LANXESS Udyog, Nagda by Madhya Pradesh and Central Pollution Control Board during the last fifteen years;
- (b) if so, the details of the rules violated, the observations and recommendations made by the Board and the legal action taken against the industry so far;
- (c) whether the waste hazardous and acid waste generated by LANXESS industry was dumped into various rivers and drains of Ujjain, Indore division through transporters and released into Chambal river through underground water streams and pipes/drains by digging tubewells; and
- (d) if so, the punitive or legal action taken against the concerned industry and transporters?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTI VARDHAN SINGH)

(a) to (d)

The industries of Nagda town including M/s Lanxess India Pvt. Ltd. have been inspected multiple times in the last fifteen years by Central Pollution Control Board (CPCB) and Regional Directorate of CPCB, Bhopal in response to representations received regarding pollution caused by industries in the area. Some of the violations by M/s Lanxess India Pvt. Ltd observed during the inspections were non-installation of stack emission monitoring device, lack of facility for discharge of polluted water into Effluent Treatment Plant (ETP), transport of hazardous waste by unauthorized vehicles, etc. CPCB has given directions under section of 18(1)b of the Water (Prevention & Control of Pollution) Act, 1974 to Madhya Pradesh Pollution Control Board (MPPCB) to ensure compliance by the industries.

Further, in 2022, M/s Lanxess India Pvt. Ltd. was again inspected in response to a complaint. A letter was issued to MPPCB in 09.01.2023 to direct M/s Lanxess Pvt Ltd to increase the sewage pumping capacity at Mehtwas, Dadawadi sewage pit, increase sewage utilization in their plant after required treatment, and erect a wall of 2-3ft on drain end point.

M/s Lanxess India Pvt. Ltd. was subsequently inspected on 21.03.2023 by a Joint Committee in compliance with the Hon'ble NGT's direction dated 09.02.2023. It was observed that M/s Lanxess India Pvt. Ltd., Nagda, has achieved zero liquid discharge.
